PROCEEDINGS

OF THE

LEGISLATIVE COUNCIL OF INDIA

Vol. VI

(1860)

EMIGRANT VESSELS.

Recovery of

SIR BARTLE FRERE moved that the Bill "relating toovessels carrying Native Passengers to the British Colonies" be referred to a Scheet Committee, consisting of Mr. Sconce, Mr. Forbes, and the Mover.

Agreed to.

X INCOME TAX.

Mr. WILSON was instructed (on his own Motion) to take the Bill "for imposing Duties on Profits arising from Property, Professions, Trades, and Offices" to the Governor-General for his assent.

EMIGRATION TO NATAL.

SIR BARTLE FRERE was instructed (on his own Motion) to take the bill "relating to Emigration to the British Colony of Natal" to the Governor-General for his assent.

SALE LAW.

Mr. HARINGTON moved that a communication received by him from the Government of the North-Western Provinces relating to Act I of 1845 and the Revenue Sale Law passed last year, be laid upon the table.

Agreed to.

PAPER CURRENCY.

Mr. WILSON gave notice that he would, on Saturday, the 28th Instant, move the second reading of the Bill "for the introduction of a system of Paper Currency."

The Council adjourned at 4 o'clock on the Motion of the Commander-in-

Chief.

Saturday, July 28, 1860.

PRESENT:

The Hon'blo the Chief Justice, Vice-President.

Hon'ble Sir H. B. E. A. Sconce, Esq., Frere, and H. B. Harington, Esq., Hon'ble Sir M. L. Wells.

INCOME TAX AND EMIGRATION TO NATAL.

THE VICE-PRESIDENT read Messages, informing the Legislative

Council that the Governor General had assented to the Bill "for imposing Duties on Profits arising from Property, Professions, Trades, and Offices," and the Bill "relating to Emigration to the British Colony of Natal."

THE VICE-PRESIDENT regretted to state that Mr. Wilson was prevented by indisposition from attending the Meeting of the Council to-day, and had requested him to postpone the motion (which stood in the Orders of the Day) for the second reading of the Bill " to provide for a Government Paper Currency" until next Saturday. There not being the quorum required by law for a Meeting of the Council for the purpose of making laws, the Meeting could not proceed with the other Orders of the Day, and must, therefore, be adjourned until Saturday next, unless otherwise ex restly appointed. It being considered desirable, however, that the consideration of the Bill " to consolidate and amend the law relating to Stamp Duties" should be resumed on Monday or Tuesday evening next, he (the Vice-President) would suggest that next Tuesday evening, at half past 8 o'clock, would be the more convenient time for Sir Mordaunt Wells and himself to attend.

The Council accordingly adjourned at half past 11 o'clock to next Tuesday evening, at half past 5 o'clock, on the Motion of Sir Bartle Frere.

Tuesday Evening, July 31, 1860.

PRESENT:

The Hen'ble the Chief Justice, Vice-President, in the Chair.

Hon'ble Sir H. B. E. Frero, Rt. Hon'ble J. Wilson, H. B. Harington, Esq., H. Forbes, Esq.,
A. Sconce, E.q.,
and
Hon'ble Sir M. L.
Wells,

RECOVERY OF RENTS.

THE CLERK presented to the Council a Petition from Bancemadhub Mitter, Native Inhabitant of Goatullee, in Zillah Nuddea, in the Province of Bengal, relative to a modification of Sections XXIII and XXX of Act X of 1859 (to amend the law